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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 10172 OF 2014

(Arising out of OIA-SRP-103-VAPI-2013-14 dated 29/05/2013 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI)

UNIPACKS (INDIA) **Appellant**

C-1, Shri Bajrang Krupa Industrial Estate, Survey No. 75/2, Athal,
Silvassa, Dadra & Nagar Haveli, U T

Vs.

CCE & ST-VAPI **Respondent**

4th Floor...Adharsh Dham Building,
OPP. Town Police Station, Vapi-Daman Road,
Vapi, Gujarat-396191

Appearance:
Present for the Appellant :None
Present for the Respondent: Shri P. Ganesan, Superintendent (AR)

CORAM:
HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

Final Order No. <u>10333/2024</u>

DATE OF HEARING/ DECISION: **05/02/2024**

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 19.04.2023, 30.5.2023, 05.07.2023, 18.08.2023, 12.12.2023, 19.12.2023 and 05.02.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C. L. MAHAR)
MEMBER (TECHNICAL)

Arpita